

ITEM NO.20

REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petitioner(s) for Special Leave to Appeal (C) No(s). 22737/2013
M/S KAMAKHYA TRADERS & ORS. Petitioner(s)

VERSUS

RAILWAY BOARD MINIS. OF RAIL. & ORS. Respondent(s)

Date : 04/01/2017 This petition was called on for hearing today.

For Petitioner(s)

Miss Sakshi Kakkar, Adv.

Mr. C. D. Singh, Adv.

For Respondent(s)

Mr. Shreekant N. Terdal, Adv.

Mr B.L.Shivhare, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Respondent nos. 1 to 6 have already filed counter affidavit.

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent no.7 within two weeks time.

Notice thereafter be issued. Dasti in addition is allowed.

List again on 15.2.2017.

(PAWAN DEV KOTWAL)
Registrar